

**SCHEDULE
FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF BIOPAC INDIA CORPORATION LIMITED		
RELEVANT PARTICULARS		
1	Name of corporate debtor	BIOPAC INDIA CORPORATION LIMITED
2	Date of incorporation of corporate debtor	02/04/1987
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, AHMEDABAD, DADRA & NAGAR HAVELI
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L51900DN1987PLC000441
5	Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	SURVEY NO 38, SILVASSA KHANVEL ROAD DAPADA SILVASSA Dadar & Nagar Haveli IN396230
6	Insolvency commencement date in respect of corporate debtor	13TH OCTOBER, 2020 (Order uploaded on 15 TH OCTOBER, 2020)
7	Estimated date of closure of insolvency resolution process	11TH APRIL, 2021
8	Name and registration number of the insolvency professional acting as interim resolution professional	SAAURABH JHAVERI REG. NO.: IBBI/IP-N00068/2017-2018/10146
9	Address and e-mail of the interim resolution professional, as registered with the Board	6TH FLOOR, 620 JOLLY PLAZA , OPP. ATHWAGATE CIRCLE, ATHWAGATE, SURAT 395001 EMAIL ID: SJHAVERI333@GMAIL.COM
10	Address and e-mail to be used for correspondence with the interim resolution professional	6TH FLOOR, 620 JOLLY PLAZA , OPP. ATHWAGATE CIRCLE, ATHWAGATE, SURAT 395001 EMAIL ID: SJHAVERI333@GMAIL.COM
11	Last date for submission of claims	29TH OCTOBER, 2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NIL

*The Order dated **13.10.2020** was received by the IRP on **15.10.2020**



S Jhaveri

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the **BIOPAC INDIA CORPORATION LIMITED** on **13TH OCTOBER, 2020** the order of the same was uploaded on **15TH OCTOBER, 2020**.

The creditors of **BIOPAC INDIA CORPORATION LIMITED**, are hereby called upon to submit their claims with proof on or before **29TH OCTOBER, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



S Jhaveri

Date: 16.10.2020

Place: SURAT

SAAURABH JHAVERI
Interim Resolution Professional
BIOPAC INDIA CORPORATION LIMITED